accruing by this Bill far exceeds any slight harm which might unconsciously be done to a negligible number of workers.

SHRI C. G. K. REDDY: If I may interrupt, may I ask if this was also the result of agreement, whether the employers and labour agreed to this that this should be done? Did they want that it should be kept out of court?

SHRI V. V. GIRI: I can only say this that it will not preclude the employers and workers entering into contracts or coming to agreements. That will not be a matter for adjudication.

I thank the various Members of this House, through you, Sir, for the very patient hearing that they have given me. I must say, the debate in the House on the first reading has | been conducted in such a manner that I learnt many good things and forgot many bad things and I am grateful to all sections of the House for the way in which they helped me to understand the various problems. Nothing is a last word on the subject, especially of legislation. Many loopholes there are; and they may exist, but let us, on a legislation of this character, which is a new one, know by experience the merits and the defects, emphasise the merits and remove the defects and as I have said, when iue comprehensive Bill on Industrial Relations comes up, it will be up to the Members and up to the organisations to see how the whole thing can be put on a proper basis. I do hope that by that time those industries for which this Bill has no application, so far as lay-off is concerned, will also get into touch with the other side and try to come to agreements. All we can discuss when the comprehensive Bill comes up.

MR, DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Industrial Disputes Act, 1947, as passed by the House of the People, be taken into consideration."

The motion was adopted.

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Mr. DEPUTY CHAIRMAN: We shall take up clause by clause consideration of the Bill tomorrow

## MESSAGES FROM THE HOUSE OF THE PEOPLE

I. THE RESERVE BANK OF INDIA (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL, 1952

## II. THE TRAVANCORE-COCHIN HIGH COURT (AMENDMENT) BILL, 1953

SECRETARY: Sir, I have to report to the Council the following messages received from the House of the People, signed by the Secretary to the House:

I "In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Reserve Bank of India (Amendment and Miscellaneous Provisions) Bill, 1952, which has been passed as amended by the House at its sitting held on the 28th December, 1953".

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"In accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People, at its sitting held on the 8th December, 1953, agreed without any amendment to the Travancore-Cochin High Court (Amendment) Bill, 1953, which was passed by the Council of States at its sitting held on the 9th April, 1953."

I lay the Reserve Bank of India (Amendment and Miscellaneous Provisions) Bill, 1952, on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1-30 P.M. tomorrow.

The Council then adjourned till half past one of the clock on Thursday, the lOtl-December, 1953.